

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 36 OF 2022 / EZ**

---

**IN THE MATTER OF:**

Rabeya Tabassum

...Applicant

VERSUS

Union of India & others

...Respondents

**INDEX**

<b>Sl. No.</b>	<b>Description of the documents</b>	<b>Page Nos.</b>
1.	Affidavit.	
2.	Photocopy of the report carried out on dated 07.05.2022. (ANNEXURE – R8/1 Colly)	

SPCB Odisha, R.No.8

Through

**Sri Dipanjan Ghosh,**  
Advocates for the Respondent No.8  
(State Pollution Control Board, Odisha)  
e-mail: dpnjnghsh0@gmail.com  
Phone No.:9903080977

Kolkata  
Date:

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 36 OF 2022 / EZ

IN THE MATTER OF

21 MAY 2022

Rabeya Tabassum

...Applicant

VERSUS

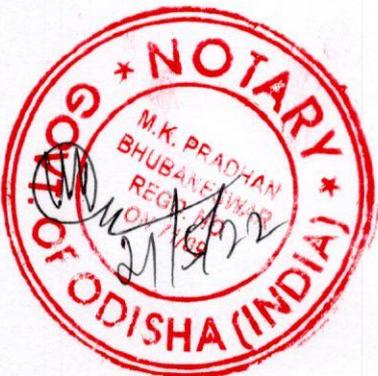
Union of India & others

... Respondents

**AFFIDAVIT ON BEHALF OF STATE POLLUTION  
CONTROL BOARD, ODISHA, R.NO.8.**

I, Dr. Kailasam Murugesan, IFS, son of late  
Paramasivam Kailasam aged around 53 years, at present  
working as Member Secretary, State Pollution Control Board,  
having my office at Paribesh Bhawan, A/118, Nilakantha Nagar,  
Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-  
751012, do hereby solemnly affirm and state as under:

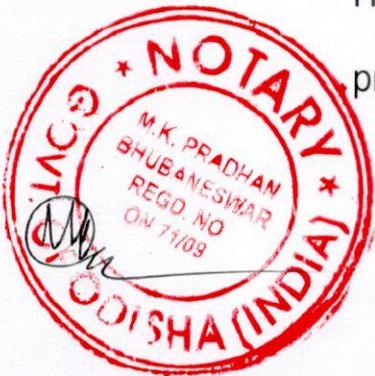
1. That I am the Member Secretary of the Respondent No.8  
Board and, as such, am well-acquainted with the facts and



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)

circumstances with the case and competent to swear this affidavit.

2. That, the OA has been filed with a prayer mainly to direct the Cuttack Municipal Corporation, R.No.9 to restrict the dumping of untreated solid and liquid municipal waste materials to the Petanala Canal situated in Bidanasi area under Cuttack town.
3. That in order to present the status of the Petanala Canal, the R.No.8 Board through its officials of Regional Office, Cuttack has carried out inspection on dtd.07.05.2022 and submitted a detail report. Copy of the inspection report alongwith its annexures referred above is annexed to this affidavit and marked as ANNEXURE-R8/1 Colly.
4. That the annexure annexed to the present affidavit is true and correct copy of its original.
5. That the Respondent No.8 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for proper adjudication of this case.



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)

*[Handwritten signature]*  
01/5/22

6. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

*[Handwritten signature]*

**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 21<sup>st</sup> day of May, 2022.

SWORN BEFORE ME

*[Handwritten signature]*

**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar



*[Handwritten signature]*  
01/5/22  
MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)

# ANNEXURE-R8/1 Copy

## **Report on case matter filed before Hon'ble National Green Tribunal vide OA No. 36/2022/EZ- Rabeya Tabassum vrs. Union of India & Others regarding Peta Nala of Cuttack district.**

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An inspection of the Petanala flowing in Cuttack municipality area was conducted on dtd. 07.05.2022 in connection with the case matter filed before Hon'ble National Green Tribunal vide OA No. 36/2022/EZ- Rabeya Tabassum vrs. Union of India & Others. Mr. Manoj Kumar Debta, Asst. Engineer of Cuttack Municipal Corporation was accompanied the undersigned during inspection.

### **Observation:**

The observations made during inspection are given as follows;

1. Petanala is a natural stream connecting Mahanadi & Kathajodi which is now defunct with the construction of capital embankment on Mahanadi River. The nalla is disconnected from Mahanadi and has become a dead stream and now it starts from Sector-10, CDA as per the information provided by the Office of the Executive Engineer, Drainage Division, Cuttack to the applicant through RTI application.
2. As observed during the visit, Petanala is started near Manteswari gada, Sector-10, CDA, Cuttack where the wastewater of CDA and Bidanasi area is discharged through 04 Nos. hume pipes and one open channel. The nala after passing through CDA & Bidanasi area finally falls in Kathajodi river through six vented sluice gates.
3. It was observed that the wastewater of Bidanasi area passing through municipality drains and finally discharged to Peta nala below the culverts at 05 points i.e., (i) opposite of the Saraswati Sishu Bidya Mandir, Markat Nagar, (ii) near S.K. Motors shop, (iii) opposite of newly developed CMC Nursery, (iv) near Sewage Pumping Station- 1, Bidanasi and (v) Near Mini stadium.
4. Besides that, wastewater of CDA area is also discharged to Petanala through underground hume pipes, unorganised water channel and culverts at several locations.
5. A Sewage treatment plant of Orissa Water Supply and Sewerage Board i.e., CDA STP of capacity 36 MLD is installed at CDA sector -1 to treat the sewage of CDA, Bidanasi and other area of Cuttack Municipal Corporation. The plant is in operation

and the treated water of the STP is discharged to the Peta nala before the nala falls in Kathajodi river. Water sample is collected every month by the Board from the outlet of STP discharged to the Peta nala and analysed. The analysis results of last one year i.e., 2021-2022 is compiled and given as **Annexure-1**. The analysis results indicates that concentration of the parameters i.e., pH, TSS, BOD, COD, Total Phosphate (P), Ammonical Nitrogen as N, Total Coliform (TC) and Faecal Coliform (FC) at the outlet of STP is within the prescribed standard of the Board.

6. The water of Petanala at the upstream of CDA STP discharge point looks stagnant due to low water level. But at the downstream of CDA STP discharge point, flow in the Petanala is high due to mixing of the treated water of the CDA STP in the Petanala. The nala is mostly covered with water hyacinth plants and other types of weeds.
7. Water sample of the Petanala discharged to the River Kathajodi through six vented sluice gates i.e., near Ajay Binay Institute of Technology (ABIT) is collected by the Board every month under NWMP (National Water Monitoring Programme) programme and analysed. The analysis results of last one year i.e., 2021-2022 is compiled and given as **Annexure-2**. The analysis results indicate that concentration of parameters i.e., pH, TSS, BOD, COD, Total Phosphate (P), Ammonical Nitrogen as N, Total Coliform (TC) and Faecal Coliform (FC) are within the prescribed standard of the Board. This may be due to the dilution of the wastewater of the Petanala with the treated water of CDA STP.
8. The solid waste (garbage) of nearby area was also found to be dumped at several locations at the bank of the Petanala and inside it at few locations.
9. A draft proposal for the Rehabilitation & Resettlement package for Development and Renovation of Petanala was prepared by committee consists of Collector (Cuttack), Commissioner (Cuttack Municipal Corporation), General Manager (WATCO), Project Engineer (JICA), Sub Collector (Cuttack), Executive Engineer (Drainage), Tahasildar Sadar (Cuttack) and recommended by Revenue Divisional Commissioner, Central Division, Cuttack has been sent to the Additional Chief Secretary to Government, Revenue & D.M. department for approval vide letter No. IV-03/2022/1637/ Dev-I, dated 16.02.2022. Copy of the same is enclosed as **Annexure-3**.

**Conclusion:**

The sewage of CDA, Bidanasi and other area of Cuttack Municipal Corporation is treated in CDA STP by channelising the sewage through the underground sewerage network. But still then there was discharge of wastewater was observed through municipal drain, hume pipe and unorganised water channel to the Petanala which are required to be stopped and channelise the waste water to CDA STP. Further the disposal of garbage at the bank of the Petanala and inside it should be stopped. A letter has been issued to the Cuttack Municipal Corporation vide Boards letter No. 928/PC-207, dtd. 17.05.2022 to take steps to stop disposal of garbage and wastewater in the Petanala (Copy of enclosed as **Annexure- 4**).

The draft proposal for the Rehabilitation & Resettlement package for Development and Renovation of Petanala prepared by committee indicates that for the development and Renovation of Petanala, it requires clearance of encroachment on Government land at Petanala, CDA. Considering the significance of this development and renovation the rehabilitation & resettlement policy is formulated for affected persons and institutions and the proposal has been sent by Revenue Divisional Commissioner, Central Division, Cuttack to the Additional Chief Secretary to Government, Revenue & D.M. Department for approval. If this project is accomplished then the prayer of the applicant will be addressed.

*K.M. Bihari*  
*20/05/2022*

**Mrs. K.M. Bihari,**  
**Dy. Env. Scientist**

*R. Priyadarshini*

**Er. R. Priyadarshini**  
**Regional Officer**

Analysis result of Outlet of CDA, STP, Sector-1, Cuttack for the Year, 2021-2022									
Sl. No.	Date of Sampling	Parameters							
		pH	TSS, mg/L	BOD, mg/L	COD, mg/L	Total Phosphate as P, mg/L	Ammonical Nitrogen as N, mg/L	Total Coliform (TC), MPN/100 mL	Faecal Coliform (FC), MPN/100mL
1	03.03.2021	7.4	<10.0	3.8	19.6	0.994	1.12	<1.8	<1.8
2	18.05.2021	6.9	12.0	3.8	20.0	0.758	2.8	780	200
3	21.06.2021	7.3	12.0	4.4	18.0	0.685	1.68	3300	790
4	08.07.2021	7.1	12.0	2.7	13.5	0.582	1.12	130	130
5	05.08.2021	6.8	<10.0	2.2	10.8	1.09	1.12	1.8	<1.8
6	02.09.2021	6.6	13.0	3.5	18.4	0.429	1.68	NA	NA
7	07.10.2021	7.0	13.0	3.4	16.8	0.374	1.12	NA	NA
8	02.11.2021	7.0	<10	2.2	15.5	0.215	2.24	<1.8	<1.8
9	02.12.2021	6.7	16.0	4.2	18.5	0.829	1.68	45	<1.8
10	05.01.2022	6.6	12.0	2.8	18.5	0.203	1.68	<1.8	<1.8
11	02.02.2022	7.2	11.0	3.5	17.5	0.183	2.8	>160000	450
12	03.03.2022	7.3	12.0	4.2	34.0	1.17	8.4	<1.8	<1.8
13	12.04.2022	7.0	13.0	5.0	20.0	2.11	4.48	<1.8	<1.8
Standards / Regulatory Limits		6.5-9.0	<100	30	-	-	-	-	<1000

\*\*NA- Not Analysed as Autoclave was not working

*B. B. B. B.*

Regional Officer  
Regional Office, SPC Board, Cuttack

## Analysis result of Peata Naala for the Year, 2021-2022

Sl. No.	Date of Sampling	Parameters							
		pH	TSS, mg/L	BOD, mg/L	COD, mg/L	Total Phosphate as P, mg/L	Ammonical Nitrogen as N, mg/L	Total Coliform (TC), MPN/100 mL	Faecal Coliform (FC), MPN/100mL
1	03.03.2021	7.4	19.0	10.0	32.4	3.69	9.52	>160000	92000
2	18.05.2021	7.0	29.0	9.5	30.9	2.217	5.04	92000	35000
3	21.06.2021	7.3	58.0	11.8	48.0	1.959	1.12	>160000	>160000
4	08.07.2021	7.3	39.0	4.9	19.2	0.622	2.24	>160000	92000
5	05.08.2021	7.0	<10.0	3.6	10.8	4.89	1.12	24000	7900
6	02.09.2021	6.8	14.0	3.2	18.4	0.825	1.12	NA	NA
7	07.10.2021	7.2	15.0	3.4	20.2	1.12	0.56	NA	NA
8	02.11.2021	7.1	<10	2.4	19.4	0.138	0.56	92000	54000
9	02.12.2021	6.7	17.0	3.5	14.8	0.297	1.12	2400	490
10	05.01.2022	7.0	17.0	7.7	31.5	0.824	10.08	360	1.8
11	02.02.2022	7.0	12.0	7.0	28.1	0.236	6.72	330	120
12	03.03.2022	7.2	18.0	15.8	38.0	5.002	7.84	35000	17000
13	12.04.2022	7.4	17.0	5.0	28.0	1.48	2.8	180	180
Standards / Regulatory Limits		6.5-9.0	<100	30	-	-	-	-	<1000

\*\*NA- Not Analysed as Autoclave was not working

*B. B. B.*

Regional Officer  
Regional Office, SPC Board, Cuttack

OFFICE OF THE REVENUE DIVISIONAL COMMISSIONER,  
CENTRAL DIVISION, CUTTACK

17  
18/2/22

No. IV - 03/2022 1637 / Dev-I Dated 16/02/2022

From

Sri Gopabandhu Satpathy, IAS  
Revenue Divisional Commissioner.

To

The Additional Chief Secretary to Government,  
Revenue & D.M. Department,  
Odisha, Bhubaneswar

BB-II  
*[Signature]*

590 (PW)  
10.3.22

Sub -

Rehabilitation & Resettlement Package for development and renovation of Petanal in Cuttack City.

Sir,

In inviting a reference to the subject noted above, I am to intimate that the Collector, Cuttack has submitted a proposal regarding Rehabilitation & Resettlement Package for development and renovation of Petanal in Cuttack City.

The proposal is recommended for approval at Govt. level.

Yours faithfully,

*[Signature]*  
Revenue Divisional Commissioner

Memo No. 1638 / Dev-I Dated 16/02/2022

*[Signature]*  
18/2/22

Copy forwarded to the Principal Secretary to Government, Housing and Urban Development, Department, Odisha, Bhubaneswar for kind information and necessary action.

*[Signature]*  
Revenue Divisional Commissioner

Memo No. 1639 / Dev-I Dated 16/02/2022

RE  
*[Signature]*  
19/2/22

Copy forwarded to the Commissioner-cum-Secretary to Govt. in Works, Department, Odisha, Bhubaneswar for kind information and necessary action.

*[Signature]*  
Revenue Divisional Commissioner

Memo No. 1640 / Dev-I Dated 16/02/2022

M. K. Debarthi  
AC  
*[Signature]*  
08/03/22

Copy forwarded to the Collector, Cuttack/Commissioner, CMC, Cuttack for information and necessary action.

*[Signature]*  
Revenue Divisional Commissioner

BRM-1435  
19/2/22

OFFICE OF THE REVENUE DIVISIONAL COMMISSIONER,  
CENTRAL DIVISION, CUTTACK

16  
12-2-22  
From

No. IV - 03/2022 1637 / Dev-I Dated 16/02/2022

Sri Gopabandhu Satpathy, IAS  
Revenue Divisional Commissioner.

EB-II

To

PM  
23/2

589 (PW)

10-3-22

The Additional Chief Secretary to Government,  
Revenue & D.M. Department,  
Odisha, Bhubaneswar

Sub -

Rehabilitation & Resettlement Package for development and renovation of Petanal in Cuttack City.

Sir,

In inviting a reference to the subject noted above, I am to intimate that the Collector, Cuttack has submitted a proposal regarding Rehabilitation & Resettlement Package for development and renovation of Petanal in Cuttack City.

The proposal is recommended for approval at Govt. level.

Yours faithfully,

Ques  
15/2/22

Signature

Revenue Divisional Commissioner

Memo No. 1638 / Dev-I Dated 16/02/2022

Copy forwarded to the Principal Secretary to Government, Housing and Urban Development, Department, Odisha, Bhubaneswar for kind information and necessary action.

EB  
19/2/22

Signature

Revenue Divisional Commissioner

Memo No. 1639 / Dev-I Dated 16/02/2022

Copy forwarded to the Commissioner-cum-Secretary to Govt. in Works, Department, Odisha, Bhubaneswar for kind information and necessary action.

PRV 1424  
19-2-22

Signature

Revenue Divisional Commissioner

Memo No. 1640 / Dev-I Dated 16/02/2022

Copy forwarded to the Collector, Cuttack/Commissioner, CMC, Cuttack for information and necessary action.

M.K. Debat  
AE  
08/03/2022

Signature

Revenue Divisional Commissioner

OFFICE OF THE COLLECTOR: CUTTACK.

No. 141 /L.A. Dt. 29.01.22

To

The Revenue Divisional Commissioner  
(Central Division), Cuttack

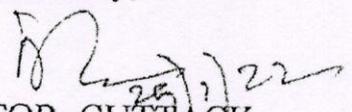
Sub: Submission of Draft Rehabilitation & Resettlement Package for development and renovation of Petanal in Cuttack City.

Ref: Letter No. 549 dated 11/01/2022 of Commissioner, Cuttack Municipal Corporation, Cuttack

Sir,

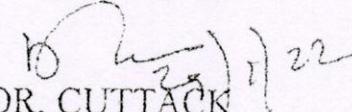
In inviting a kind reference to the letter on the subject cited above, I am to submit herewith the draft Rehabilitation & Resettlement Package for development and renovation of Petanal in Cuttack City received from Cuttack Municipal Corporation, Cuttack for kind perusal and onward transmission to proper quarters for necessary approval.

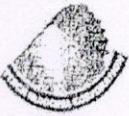
Yours faithfully,

  
COLLECTOR, CUTTACK

Memo No. 142 /LA, Dt. 29.1.2022

Copy to the Commissioner, Cuttack Municipal Corporation, Cuttack for information and necessary action.

  
COLLECTOR, CUTTACK



# CUTTACK MUNICIPAL CORPORATION

AT-CHOUDHURY BAZAR, PO-TELENGA BAZAR, DIST-CUTTACK, ODISHA

Ret: 549

Date: 11.1.2022

To,

The Collector,  
Cuttack.

Sub: Draft Rehabilitation & Resettlement Package for Development and Renovation of Petanala in Cuttack City.

Sir,

In inviting to the subject cited above, I am enclosing herewith the draft proposal for the Rehabilitation & Resettlement Package for Development and Renovation of Petanala in Cuttack City. This proposal is exclusively meant for this project only.

You are therefore requested to take further steps at your level to accord necessary approval for the said package.

Yours faithfully,

Commissioner  
Cuttack Municipal Corporation

Memo No. 550 Date: 11.1.2022

Copy Submitted to RDC (CD) for kind information.

Commissioner  
Cuttack Municipal Corporation



"Say No to Plastics"

"Keep Your City Clean & Green"

Tel : 0671-2308424, 2308517, 2308655(F) : email : mccmc@nic.in

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SAY  
NO  
TO  
PLASTICS

REHABILITATION AND RESETTLEMENT POLICY FOR DEVELOPMENT AND RENOVATION OF

PETANALA IN CUTTACK CITY

Petta Nalla is a natural stream connecting Mahanadi & Kathajodi which is now defunct with the construction of capital embankment on Mahanadi River. As a result of which, the Nalla is disconnected from Mahanadi & has become a dead stream now it starts from sector-10 CDA and out falls into Kahojodi river near Belleview through six vented sluice constructed over the Kathojodi left embankment i.e on CDA ring road. The proposed renovation work includes removal of slushy soil & organic materials from the bed of Petanala. Further the width to be made for 15 m with RCC toe wall to retain both bank slopes.

For the purpose of above Development and Renovation of Petanala, it requires clearance of encroachments on Government lands at Petanala, CDA.

Considering the significance of this development and renovation the following rehabilitation and resettlement policy is formulated for affected persons and institutions. This policy is project specific and is only applicable to provide R&R assistance to the affected persons/ institutions of this project.

The package under this policy has been designed, considering majorly 9 (Nine) entities namely:

- I. Unauthorized Dwelling Units on Government land of slum areas,
- II. Unauthorized Dwelling Units on Government land other than slum areas,
- III. Unauthorized Shopping Units on Government land,
- IV. Street Vendors on Government land,
- V. Religious Institution/Club on Government land and
- VI. Cattle Sheds on Government land.

**1. Unauthorized Dwelling Units on Government land of slum areas-**

- i. **One-Time Assistance** – Each affected household shall be given as one-time assistance of Rs. 50,000/-.
- ii. **Transit Assistance**- Each household will be assigned a 15'\*15' size of plot for construction of temporary dwelling unit at their own cost and labour at a location fixed by CMC and District Administration. Basic amenities at the transit location will be provided by the CMC. This will be vacated after final rehabilitation of these households are completed in affordable housing project of the State Government.
- iii. **Food Assistance**- Food will be provided to all persons staying in the relocated site for 8 days from the date of relocation.
- iv. **Transport facility** for relocation will be arranged by CMC.

**2. Unauthorized Dwelling units on Government land of other than slum areas-**

Families other than slum dwellers having residential houses over encroached government land in the project area will be dealt with as follows;

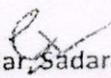
**Ex-gratia allowance:** for cost of structure as per present market value

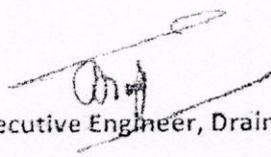
**Rehabilitation grants:** of Rs. 2,73,000/- only for each family as per R&DM Resolution No. RDM-RRC-MISC-0002-2018-15800, dated 25.05.2021 (Odisha R&R Policy 2006- 7<sup>th</sup> Biennial Revision of Rehabilitation Grants in monetary terms).

**Relocation allowance** of Rs. 50,000 per family as a one-time allowance.

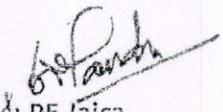
3. **Unauthorized Shopping Units on Government land-** Each of the unauthorized shopping units on Government land shall be given a onetime assistance as follows:
  - (i) Rs. 30,000 for pucca houses with asbestos/tin/fiber roof
  - (ii) Rs. 50,000 for pucca houses with RCC roof
4. **Street Vendors on Government land-** Each of the street vendors on Government land shall be provided with the one-time assistance of Rs. 20,000/-.
5. **Religious Institution/Clubs on Government land-**
  - (I) For each Registered Religious institutions upto Rs 1,00,000/-
  - (ii) For each Registered Club upto Rs. 1,00,000/-
6. **Cattle Sheds on Government land:** Each of the cattle shed being displaced will be paid one-time allowance of Rs. 20,000.
7. **Other provisions**
  - I. This policy will be implemented by Collector, Cuttack
  - II. As the acquisition of land and properties for the project are being done on the basis of negotiation and also through Land Acquisition wherever necessary, it is hereby provided that Collector of Cuttack can finalize details additions and/or changes that may be required from the above said provisions with approval of Revenue Divisional Commissioner, Central Division, Cuttack.
  - III. The Additional Rehabilitation and Resettlement Package, issued vide Letter No-RDM-RRC-POLICY--0006-2021-24214/ R&DM dated 13.08.2021 shall also be applicable to the project affected families.
  - IV. Funds for implementing this R&R Package shall be placed with Collector, Cuttack.
  - V. All expenditures to be incurred towards implementation of R&R package shall be part of the Project Cost of Development and Renovation of Barabati Fort in Cuttack City.

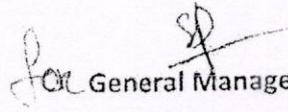
The committee decided to recommend the draft R&R proposal to the Govt in proper quarter for necessary approval for further course of action.

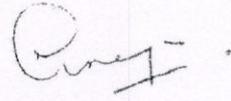
  
Tahasildar, Sadar- Cuttack

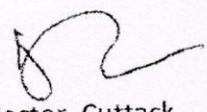
  
Executive Engineer, Drainage

  
Sub Collector, Cuttack

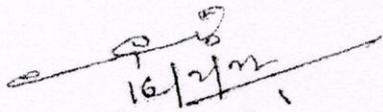
  
PE, Jaica

  
General Manager, WATCO

  
Commissioner, CMC

  
Collector, Cuttack

Recommended

  
16/2/22  
Revenue Divisional Commissioner  
Central Division, Cuttack  
Revenue Divisional Commissioner,  
Central Division, Cuttack.



OFFICE OF THE REGIONAL OFFICER, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 928 / PC - 207Date 17 05 2022

To  
The Commissioner,  
Cuttack Municipal Corporation  
Cuttack, Odisha.

Sub:- **Public Complaint on Petanala – Reg.**

Madam,

In inviting a reference to the subject cited above it is to intimate that a Public Complaint has been received from Ms. Sujatarani Dash, 1394/B, CDA, Sector-6, Cuttack alleging the waste disposal in the Petanala causing water & environmental pollution in the vicinity area of the Petanala. Copy of the complaint is enclosed. An inspection was conducted by the officials from Regional Office, State Pollution Control Board, Cuttack on dtd.07.05.2022 and it was observed that solid waste i.e garbage was disposed in Petanala and waste water of CDA and Bidanasi area was found to be discharged to Petanala at several locations.

It is therefore requested to take necessary steps to stop disposal of garbage and discharge of waste water in the Petanala in order to improve the environmental quality of the Petanala.

Yours faithfully,

Encl: As above

**REGIONAL OFFICER**Memo No. 929 dtd. 17 05 2022

Copy to Sr. Env. Scientist, SPC Board, Odisha, Bhubaneswar, with reference to Head Office letter No.1730/VII-L (PC)-02(Pt.V) dtd.03.02.2022 for kind information.

**REGIONAL OFFICER**